

HRSO010018122021



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Presented on : 02-03-2021

Registered on : 02-03-2021

Decided on : 04-03-2021

Duration : 0 years, 0 months, 2 days

**IN THE COURT OF  
SESSIONS JUDGE AT SONIPAT  
PRESIDED OVER BY YASHVIR SINGH RATHOR**

**BA/455/2021**

Shiv Kumar aged 24 years son of Shri Rajbir, resident of village Devru, Tehsil and District Sonipat.

...Applicant

Versus

State of Haryana

...Respondent

**FIR No.25 dated 12.01.2021.  
Under Sections 148, 149, 332,  
353, 186, 384, 379-B, 307 IPC  
Police Station Kundli, Sonipat.**

**Application for grant of regular  
bail under section 439 Cr. P.C**

Present - Shri Jatinder Kumar, Advocate for the applicant.  
Ms. Anita Nuniwal assisted by Shri Ankush Mittal, Public  
Prosecutors for the State.

**ORDER:**

By this order, I shall dispose of an application for grant of regular bail moved by applicant. Reply to the bail application has been filed. Both the parties have been heard and material on file has been perused.

2. The present case was registered on the basis of statement of Inspector Ravi Kumar SHO Police Station Kundli, Sonipat with the

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allegations that on 12.01.2021, he alongwith other police officials was present at NIFTEM road, when he received a telephonic call that few persons are trying to forcibly enter in factory no.349 in Industrial Area HSIIDC Kundli for extortion while armed with Lathies and Dandas and that HC Rajesh, HC Surender and SPO Satender have already gone towards the said factory. Thereafter, he alongwith other staff members also reached there where he saw that 2/3 girls and 50-60 persons armed with Lathies and Dandas were raising slogans. He tried to pacify them but a girl leading the crowd said that he is the same SHO who had earlier registered case against them and today they will teach them a lesson and kill them. Thereafter, they launched an attack upon them and caused injuries to police officials with Lathies and Dandas on their forehead and other parts of the body. One of the assailants tried to snatch carbine from gunman and one case file was also snatched from the police official which contained public documents. Several public persons also gathered at the spot. They tried to disperse the mob with the help of public persons namely Ravi, Jitender and Sonu. One girl who was leading the mob was apprehended who disclosed her name as Naudeep Kaur daughter of Sukhdev Singh whereas remaining persons ran away alongwith their weapons. While going away also, mob pelted bricks and stones at them and assaulted, thereby deterred public servants from discharging their duties. With these allegations, formal FIR under Sections 148, 149, 186, 332, 353, 384, 379-B, 307 IPC was registered. On 23.01.2021, Shiv Kumar (applicant) was arrested.

3. Co-accused namely Naudeep Kaur, whose case is identical to that of applicant, has been released on bail by the Hon'ble High Court vide order

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dated 26.02.2021 in CRM-M No.7398 of 2021. In these circumstances, applicant is thus entitled to be released on bail on the ground of parity.

4. Without commenting anything on the merits of the case, the application in hand is allowed and applicant is ordered to be released on bail on furnishing personal bond in the sum of Rs.1,00,000/- with one surety in the like amount to the satisfaction of Area/Duty Magistrate. The applicant shall comply with the following terms and conditions:-

- i. that he shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer;
- ii. that he shall not leave India without prior permission of the court.

5. However, nothing observed in this order shall be construed as opinion on the merits of the case. Copy of this order be sent to learned Area/Duty Magistrate for information and necessary compliance. File be consigned to the record room after due compliance.

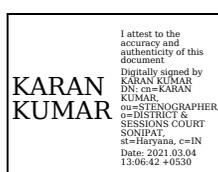
Announced in open court

(Y.S. Rathor)  
Sessions Judge, Sonipat  
04.03.2021  
(UID No. HR0053)

Karan Kumar

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Sessions Judge,  
Sonipat, 04.03.2021